

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 26 OF 2018 &
IA NO. 131 OF 2018

Dated: 22nd November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Limited

.... Appellant(s)

Vs.

NTPC Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Kinra
Mr. Ashutosh K. Srivastava
Mr. Anupam Varma
Ms. Sakshi Mehrotra

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Poova Saigal for R-1
Mr. Sumit Awasthi for R-2

ORDER

The learned counsel, Mr. Anupam Verma appearing for the Appellant, submitted that the arguing counsel, who is leading in this matter for the Appellant, is in some personal inconvenience to appear before this Tribunal today. Therefore, he requested that a short adjournment in this matter may kindly be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

List the matter for hearing on **08.02.2019**, as requested by the learned counsel appearing for the Appellant.

(S. D. Dubey)
Technical Member

Pr/js

(Justice N. K. Patil)
Judicial Member